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(OA 1218/02)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 13.3.03

for Admission.

h
13/3

Bench

The case is pending for a long time. No steps has been taken by the counsel for the applicant for adjudication of the case.

For orders.

Bench

h
21/3/02

On 13.04.06

For hearing on admission.

(copy of OA nor served on the opp. party)

h
1/4/04

Bench

on 21.12.04/06

A copy of order prepared for the counsel for petition.

h
21/12/04

h
21/12/04
S(17)

Order dated 18.03.2003

Ld. counsel for the applicant —
prayed for further adjournment.

Prayer is allowed. Call this
matter when moving.

h
18/3
Vice-Chairman

h
member B

Order dated 3.4.2006

None appeared for either of the parties on call. Let this be called on 10.4.2006 ~~under~~ for hearing Under the heading "Warning List".

h
Chairman

Order dated 13.04.2006

None appears on behalf of the applicant. This is a case of the year 2002. Neither the applicant nor his counsel remains present. It also appears from the record that on the previous dates, the applicant also remained absent. The OA is, therefore, dismissed for default.

h
CHAIRMAN